

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. 106
TO BE ANSWERED ON FEBRUARY 13, 2023
INELIGIBLE BENEFICIARIES OF PMAY-U**

NO. 106. DR. RADHA MOHAN DAS AGRAWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the States from which information has been received about the benefits of Pradhan Mantri Awas Yojana-Urban (PMAY-U) being extended to ineligible people; and
- (b) the action that has been taken by Government against such ineligible beneficiaries, the details thereof, State-wise including the State of West Bengal?

ANSWER

**THE MINISTER OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) & (b): A statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 106 FOR 13.02.2023 REGARDING 'INELIGIBLE BENEFICIARIES OF PMAY-U'

(a): Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) 'Housing for All' Mission since 25.06.2015 for giving Central Assistance to States/ Union Territories (UTs) for providing all-weather pucca houses to all eligible urban beneficiaries. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). The eligibility criteria for allotment of houses under BLC/ISSR/AHP verticals of PMAY-U to the beneficiaries are as under:

- (i) Not owning pucca house in his/her name or any other family member's name, anywhere in India.
- (ii) Belonging to Economically Weaker Section (EWS) with annual household income of upto ₹ 3 lakh.
- (iii) Ownership of land to avail benefit under Beneficiary led Construction (BLC) component of the Mission.

The selection of beneficiaries under BLC/AHP/ISSR vertical is done by respective State/UT as per scheme guidelines. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). For transparent selection of beneficiaries, scrutiny of beneficiaries is done at multiple levels in the States/UTs for approval.

(b): Any instance of irregularity/complaint/representation regarding the implementation of PMAY-U including those of ineligible applicants are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Further, MoHUA has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal. Moreover, a Centralized Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Grievances received on CPGRAMS regarding selection of ineligible beneficiaries are forwarded to States/UTs for enquiry and appropriate action as per scheme guidelines.
